

Verification of Membership of Recognised Unions

1016. SHRI DHARAMGAJ SINGH;
SHRI CHANDRIKA PRASAD:

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3441 on the 29th June, 1971 regarding the Exchange of correspondence with unrecognised Railway Unions and state the basis on which Government have come to the conclusion that the majority of the Railwaymen are members of the recognised Unions?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): Recognised Unions on nine Zonal Railways have a membership over 8 lakhs out of 13.1 lakhs non-gazetted staff employed on these Railways; hence it was stated that recognised Unions represented the majority of the staff.

Reimbursement of Medical Expenses to Managing Director (Marketing) Indian Oil Corporation

1017. SHRI SARJOO PANDEY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 1915 on 11th August, 1972 and state:

(a) whether the Ministry of Petroleum and Chemicals has consulted the Health Ministry on the question of reimbursement of the amount of Rs. 1,15,000 spent by the Managing Director (Marketing) of Indian Oil Corporation Ltd., for his treatment;

(b) if so, the opinion given in the matter; and

(c) the decision taken thereon?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) Yes, Sir.

(b) The Ministry of Health have opined in consultation with the DGHS that this case needs special consideration in view of the need for treatment abroad having been certified by the top cancer specialist in the country, whose view was also concurred in by the Superintendent of the J. J. Group of Hospital, Bombay and the Director of Health Services, Maharashtra.

(c) The matter is being considered in the light of the opinion given by the Ministry of Health.

Five Year Programme for production of Crude Oil

1018. SHRI SEZHIAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission has finalised a Five-years programme for the production of crude oil in the country; and

(b) if so, the physical and the financial targets of the programme?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) Yes, Sir.

(b) The programme is based on Variant—I, suggested in the recent techno-economic study jointly conducted by a team of ONGC and Soviet experts, on development of hydro-carbon resources within the country. The programme which has been submitted to Government for approval, has the following objectives:—

(i) to establish additional recoverable reservoirs of 64.00 million tonnes of crude oil;

(ii) to step up the production of crude oil in a manner so as to achieve a production rate of 8.00 million tonnes during 1977-78 with a cumulative production of 30.35 million tonnes during the five-year period;